

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING

**LOK SABHA**  
**UNSTARRED QUESTION NO.2932**  
**TO BE ANSWERED ON 6<sup>TH</sup> AUGUST, 2015**

**UNLOADING OF IMPORTED GOODS**

†2932. DR. MANOJ RAJORIA:

Will the Minister of SHIPPING be pleased to state:

**पोत परिवहन मंत्री**

- (a) the criteria, rules and check-list of documents required at the time of unloading the imported goods from ships at Indian ports;
- (b) whether several instances of not conforming to that requirement have come to the notice of the Government and if so, the details thereof along with the action taken thereon during the last three years and the current year;
- (c) the number of ships sent back as a result thereof during the said period, country-wise;
- (d) the details of the ships found to be violating the prescribed rules for the purpose during the said period along with the action taken against them; and
- (e) the steps taken to prevent recurrence of such violations?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF SHIPPING**  
**(SHRI PON. RADHAKRISHNAN)**

- (a) The primary criteria, rules and check-list of documents required at the time of unloading of imported goods from a ship at Major Ports, are submission of Bill of Lading, Commercial Invoice cum Packing List and Bill of Entry. Besides, list of dangerous good, if any, carried by the ship as well as ISPS/ IMO regulated documents required to enter the port, are also required to be submitted.

In case of import of certain commodities such as explosives, medicines & drugs, logs of wood, alcohol, spirits, etc., clearance from the concerned Govt. Authority is required.

- (b) No, Madam.

(c)to(e):Does not arise.

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